

मध्य प्रदेश MADHYA PRADESH

FORM 26 (see rule 4A)

BD 689641



Affidavit to be filed by the candidate along with nomination paper before the returning officer for election to Rajya Sabha 2020 from Madhya Pradesh.

PART-A

I Jyotiraditya M. Scindia, son of Late Shri Madhavrao J. Scindia Aged 49 years, resident of 1, Jai Vilas, Lashkar, Tehsil Gwalior, Dist. Gwalior – 474009, Madhya Pradesh, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by Bhartiya Janata Party.

My name is enrolled in 16, Gwalior (East), Madhya Pradesh assembly constituency comprised in 03 Gwalior parliamentary constituency, at Serial No 742 in Part No 259



SIGN. ATTESTED

NOTARY DELHI

26/01/2020

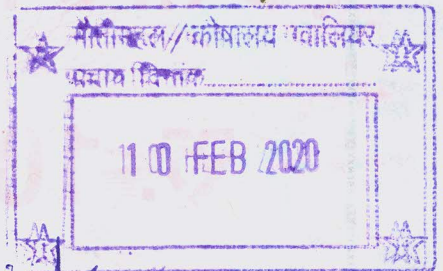
क्रमांक 38723 दिनांक 6.3.2020

सद्व्यवहार का कारण.....

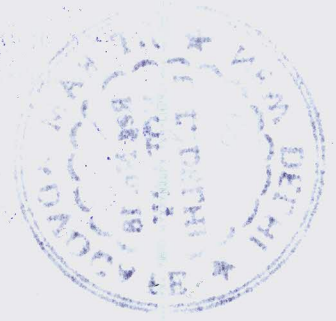
विक्रेता:- लक्ष्मणदास अग्रवाल स्टाम्प विक्रेता

जिला न्यायालय भवन ग्वालियर

कोड नं. 141-01



जोनी दहि विहिता 9.2.20 को मधुपरा विहिता 11.2.20
की तपेकाम



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NOTARY PUBLIC

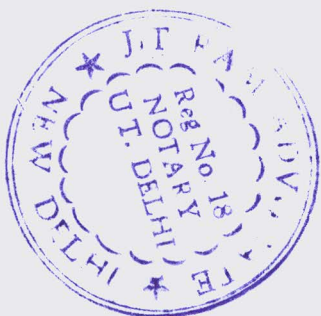
(3) My contact telephone number(s) is / are **0751 2321101** and my e-mail id is [jyotiraditya.scindia@sansad.nic.in](mailto: jyotiraditya.scindia@sansad.nic.in)

and my social media accounts are:

- a. Twitter: @JM_Scindia
- b. Instagram: @jyotiradityascindia
- c. Facebook: @JMScindia
- d. Youtube: Jyotiraditya Madhavrao Scindia

(4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income-tax return (in Rupees) for the last five Financial Years as on 31 st March)
1.	Jyotiraditya Madhavrao Scindia (self)	AAHPS4750L	2018-19 2017-18 2016-17 2015-16 2014-15	(i) 1,57,48,100/- (ii) 1,51,56,720/- (iii) 1,45,47,350/- (iv) 1,41,85,440/- (v) 1,11,52,240/-
2.	Priyadarshini Jyotiraditya Scindia (Spouse)	AAPPS2249L	2018-19 2017-18 2016-17 2015-16 2014-15	(i) 4,75,240/- (ii) 2,25,040/- (iii) 4,90,850/- (iv) 8,63,300/- (v) 18,25,620/-
3 *	HUF of His Late Highness Sir Jiwajirao M. Scindia (Karta)	AAAHH0403A	2018-19 2017-18 2016-17 2015-16 2014-15	(i) 4,72,630/- (ii) 4,69,410/- (iii) 2,50,000/- (vi) NIL (v) 5,14,860/-
4	Mahanaaryaman Rao Scindia (Son) (Dependent No. 1)	DHVPS7831A	2018-19 2017-18 2016-17 2015-16 2014-15	(i) 2,07,510/- (ii) 2,47,560/- (iii) 1,67,500/- (iv) 86,880/- (v) 1,20,000/-



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13/07/2020

5.	Ananya Raje Scindia (Daughter) (Dependent No. 2)	DHQPS3089M	N.A.	Being minor her Taxable Income is included in my returns as her father.
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Note: It is mandatory for PAN holder to mention PAN and in case of no PAN it should be clearly stated "No PAN allotted"

*Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

(5) Pending Criminal Cases

☒ (i) I declare that there is no pending criminal case against me.

(Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

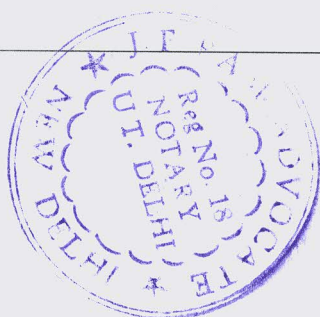
OR

(ii) The following criminal cases are pending against me: NOT APPLICABLE.

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. with name and address of Police Station concerned	N.A.	N.A.	N.A.
(b)	Case No. with Name of the Court	N.A.	N.A.	N.A.



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(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc.)	N.A.	N.A.	N.A.
(d)	Brief description of offence	N.A.	N.A.	N.A.
(e)	Whether charges have been framed (mention YES or NO)	N.A.	N.A.	N.A.
(f)	If answer against (e) above is YES, then give the date on which charges were framed	N.A.	N.A.	N.A.
(g)	Whether any Appeal/ Application for revision has been filed against the proceedings (Mention YES or NO)	N.A.	N.A.	N.A.

(6) Cases of conviction

✓ (i) I declare that I have not been convicted for any criminal offence

(Tick this alternative if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)



OR

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(ii) I have been convicted for the offences mentioned below: **NOT APPLICABLE**

(If the candidate has been convicted, then tick this alternative

And score off alternative (i) above, and give details in the table below)

Table

(a)	Case No.	N.A.	N.A.	N.A.
(b)	Name of the Court	N.A.	N.A.	N.A.
(c)	Section(s) of Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc.)	N.A.	N.A.	N.A.
(d)	Brief description of offence for which convicted	N.A.	N.A.	N.A.
(e)	Dates of orders of conviction	N.A.	N.A.	N.A.
(f)	Punishment imposed	N.A.	N.A.	N.A.
(g)	Whether any Appeal has been filed against conviction order (Mention YES or NO)	N.A.	N.A.	N.A.
(h)	If answer to (g) above is YES, give details and present status of appeal	N.A.	N.A.	N.A.

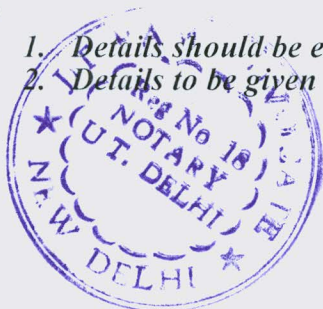
(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6) - **NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above.**

[candidates to whom this item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. Details should be entered clearly and legibly in **BOLD** Letters
2. Details to be given separately for each case under different columns against each item.

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3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's Judgment in W.P.(C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse, HUF and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment.

Note: 6. Details should include the interest in or ownership of offshore assets

Explanation - For the purpose of this Form, the expression "offshore assets" includes details of all deposits or investments in Foreign Banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries.

Sl. No.	Description	Self Jyotiraditya M. Scindia	Spouse Priyadarshini J. Scindia	HUF * HUF of His Late Highness Sir Jiwajirao M. Scindia	Dependent-1 Mahanaaryaman Rao Scindia	Dependent-2 Ananya Raje Scindia
(i)	Cash in hand	Rs.25,000/- (as on 09/03/2020)	Rs.20000/- (as on 09/03/2020)	NIL	Rs.10000/- (as on 09/03/2020)	N.A.
(ii)	Details of deposit in Bank accounts(FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	Rs. 3,02,28,252/- (Annexure I)	Rs. 6,62,492/- (Annexure I)	Rs. 19,96,05,132/- (Annexure I)	Rs. 12,14,622/- (Annexure I)	Rs. 2,29,114/- (Annexure I)



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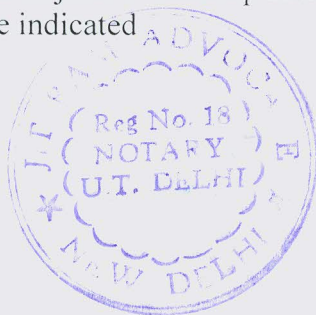
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the Amount	<u>Listed</u> Market Value = Rs.10,24,961/- <u>Unlisted</u> Book Value = Rs.29,73,000/- (Annexure II)	<u>Listed</u> Market Value = Rs.43,842/- <u>Unlisted</u> Book Value = Rs.1,71,890/- (Annexure II)	<u>Listed</u> Market Value = Rs.8,93,01,512/- (Annexure II)	NIL	<u>Listed</u> Market Value = Rs.98,25,448/- (Annexure II)
(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL	NIL	NIL	NIL	N.A.
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	Rs. 16,80,687/- (Annexure III)	NIL	NIL	NIL	N.A.
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships(Details of Make, registration number etc. year of purchase and amount)	Vehicle No. MP-07-W-2255 make ISETTA (BMW) 1960 model. Inherited. Depreciated Value Rs.NIL	NIL	NIL	NIL	N.A.
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	NIL	NIL	Rs.16,34,94,692/- (Annexure IIA)	NIL	N.A.
(viii)	Any other assets such as value of claims/interest	(Annexure IV)	(Annexure IV)	NIL	(Annexure IV)	(Annexure IV)
(ix)	Gross Total Value	Rs.3,59,31,900/-	Rs.8,98,224/-	Rs.45,24,01,336/-	Rs.12,24,622/-	Rs.1,00,54,562/-

*Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

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B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated



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Note: 2. Each land or building or apartment should be mentioned separately in this format

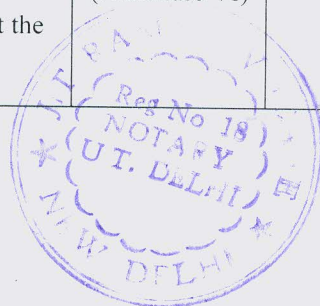
Note: 3. Details should include the interest in or ownership of offshore assets.

Sl. No.	Description	Self Jyotiraditya M. Scindia	Spouse Priyadarshini J. Scindia	HUF * HUF of His Late Highness Sir Jiwajirao M. Scindia	Dependent-1 Mahanaaryaman Rao Scindia	Dependent-2 Ananya Raje Scindia
(i)	<u>Agricultural Land</u> Location(s) Survey number(s)	NIL	NIL	(Annexure V)	NIL	N.A.
	Area (total measurement in acres)	NIL	NIL	(Annexure V)	NIL	N.A.
	Whether inherited property (Yes or No)	NIL	NIL	YES	NIL	N.A.
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	N.A.
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	N.A.
	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	N.A.
	Approximate current market value	NIL	NIL	Rs. 181,09,15,500/- (Annexure V)	NIL	N.A.
(ii)	<u>Non-Agricultural Land:</u> Location(s) Survey number(s)	NIL	NIL	NIL	NIL	N.A.
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	N.A.
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	N.A.
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	N.A.
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NA



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	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	N.A.
	Approximate current market value	NIL	NIL	NIL	NIL	N.A.
(iii)	Commercial Buildings (including apartments) -Locations(s) -Survey number(s)	NIL	NIL	NIL	NIL	N.A.
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	N.A.
	Built-up Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	N.A.
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	N.A.
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	N.A.
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	N.A.
	Any investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	N.A.
	Approximate current market value	NIL	NIL	NIL	NIL	N.A.
(iv)	Residential Buildings (including apartments):- Location(s)-Survey number(s)	(Annexure VI)	NIL	(Annexure V)	NIL	N.A.
	Area (total measurement in sq.ft.)	(Annexure VI)	NIL	(Annexure V)	NIL	N.A.
	Built-up Area (total measurement in sq.ft.)	(Annexure VI)	NIL	(Annexure V)	NIL	N.A.
	Whether inherited property (Yes or No)	(Annexure VI)	NIL	YES	NIL	N.A.
	Date of purchase in case of self-acquired property	(Annexure VI)	NIL	NIL	NIL	N.A.
	Cost of property (in case of purchase) at the time of purchase	(Annexure VI)	NIL	NIL	NIL	N.A.



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	Any investment on the property by way of development, construction etc.	(Annexure VI)	NIL	NIL	NIL	N.A.
	Approximate current market value	Rs.31,97,70,000/- (Annexure VI)	•NIL	Rs. 115,91,33,000/- (Annexure V)	NIL	N.A.
(v)	Others (such as interest in property)	As per Annexure IV	NIL	NIL	NIL	N.A.
(vi)	Total of current market value of (i) to (v) above	Rs.31,97,70,000/- (Annexure VI)	NIL	Rs. 297,00,48,500/-	NIL	N.A.

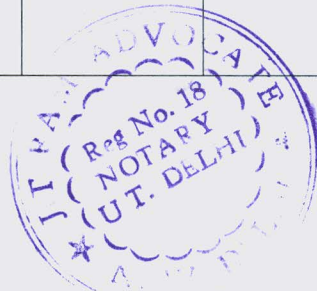
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(8) I give herein,below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

S.No	Description	Self Jyotiraditya M. Scindia	Spouse Priyadarshini J. Scindia	* HUF HUF of His Late Highness Sir Jiwajirao M. Scindia	Dependent-1 Mahanaaryaman Rao Scindia	Dependent-2 Ananya Raje Scindia
(i)	Loan or dues to Bank/financial institution(s) Name of the Bank of financial institution, Amount outstanding, Nature of Loan	NIL	NIL	NIL	NIL	N.A.
	Loan or dues to any other individuals/entity other than mentioned above Name(s), Amount outstanding, nature of loan	Rs.27,00,000/- (Annexure VII)	Rs. 74,000/- (Annexure VII)	NIL	NIL	N.A.
	Any other liability	NIL	NIL	NIL	NIL	N.A.



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(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending	A dispute is pending before 6 th Additional District Judge, Bhopal vide Ex. Case No. 12/2006 relating to outstanding telephone bills of Bharat Sanchar Nigam Ltd of Rs. 6,52,215 of Late Shrimant Vijaya Raje Scindia in which the affiant is brought on record as Legal Heir. (N.B.)	NIL	NIL	NIL	NIL
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(9) Details of profession or occupation:

- (a) Self Service / Directorship
(b) Spouse Service/Directorship

(9A) Details of sources of income:

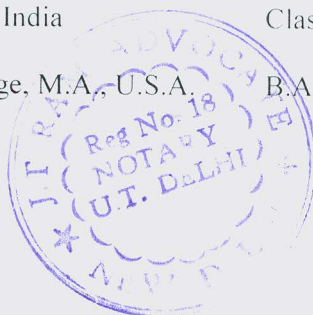
- (a) Self Salary from Company and from Rental Income
(b) Spouse Service
(c) Source of income, if any, of dependents
(i) Dependent No. 1 Service
(ii) Dependent No. 2 NIL

(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate NIL
(b) details of contracts entered into by spouse NIL
(c) details of contracts entered into by dependents NIL
(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest NIL
(e) details of contracts, entered into by Partnership Firms which candidate or spouse or dependents are partners NIL
(f) Details of contracts entered into by private companies in which candidate or spouse or dependents have share NIL

(10) My educational qualification is as under:-

<u>Name of the School/University</u>	<u>Course</u>	<u>Year</u>
The Doon School, Dehradun, India	Class XII-I.S.C.	1988
Harvard University, Cambridge, M.A., U.S.A.	B.A. Economics	1993



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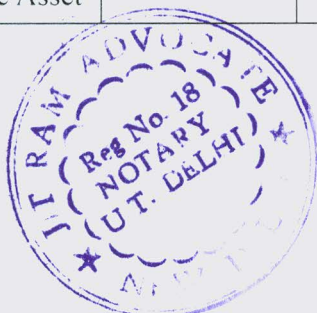
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(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)

PART – B

(11). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART – A:

1	Name of the candidate		Jyotiraditya M. Scindia			
2	Full postal address		1, Jai Vilas, Lashkar, Gwalior - 474009, Madhya Pradesh			
3	Number and name of the constituency and State		Madhya Pradesh			
4	Name of the political party which set up the candidate (otherwise write 'Independent')		Bhartiya Janata Party			
5	Total Number of pending criminal cases		NIL			
6	Total number of cases in which convicted		NIL			
7.		PAN of	Year for which last income tax return filed		Total income Shown	
	(a) Candidate – Jyotiraditya M. Scindia	AAHPS4750L	2018-19		Rs. 1,57,48,100/-	
	(b) Spouse - Priyadarshini J. Scindia	AAPPS2249L	2018-19		Rs. 4,75,240/-	
	(c) HUF - HUF of His Late Highness Sir Jiwajirao M. Scindia	AASAHH0403A	2018-19		Rs. 4,72,630/-	
	(d) Dependent-1 - Mahanaaryaman Rao Scindia	DHVPS7831A	2018-19		Rs. 2,07,510/-	
	(e) Dependent-2 - Ananya Raje Scindia	DHQPS3089M	2018-19		N.A.	
8.	Details of Assets and Liabilities in Rupees including offshore assets in Rupees					
S	Description	Self Jyotiraditya M. Scindia	Spouse Priyadarshini J. Scindia	HUF * HUF of His Late Highness Sir Jiwajirao M. Scindia	Dependent-1 Mahanaaryaman Rao Scindia	Dependent-2 Ananya Raje Scindia
A.	Moveable Assets (Total Value)	Rs. 3,59,31,900/-	Rs. 8,98,224/-	Rs. 45,24,01,336/-	Rs. 12,24,622/-	Rs. 1,00,54,562/-
B.	Immovable Asset					



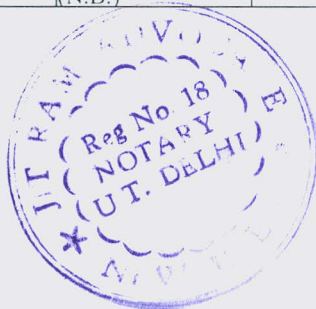
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I.	Purchase price of self-acquired immovable property	Rs. 4,15,778/- (Annexure VI)	NIL	NIL	NIL	N.A.
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II	Development / construction cost of immovable property after purchase (if applicable)	NIL	NIL	NIL	NIL	N.A.
III	Approximate Current market price					
	(a) self acquired assets (Total value)	Rs. 16,74,00,000/- (Annexure VI)	NIL	NIL	NIL	N.A.
	(b) inherited assets (Total value)	Rs. 15,23,70,000/- (Annexure VI)	NIL	Rs. 297,00,48,500/- (Annexure V)	NIL	N.A.
9	Liabilities					
(i)	Government dues	NIL	NIL	NIL	NIL	N.A.
(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs. 27,00,000/- (Annexure VII)	Rs. 74,000/- (Annexure VII)	NIL	NIL	N.A.
10	Liabilities that are under dispute					
(i)	Government dues (Total)	A dispute is pending before 6 th Additional District Judge, Bhopal vide Ex. Case No. 12/2006 relating to outstanding telephone bills of Bharat Sanchar Nigam Ltd of Rs. 6,52,215 of Late Shrimant Vijaya Raje Scindia in which the affiant is brought on record as Legal Heir. (N.B.)	NIL	NIL	NIL	N.A.



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NOTARY DELHI
11/07/2020

(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL	N.A.
------	--	-----	-----	-----	-----	------

*Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

(11) Highest educational qualification:-

<u>Name of the School/University</u>	<u>Course</u>	<u>Year</u>
The Doon School, Dehradun, India	Class XII-I.S.C.	1988
Harvard University, Cambridge, M.A., U.S.A.	B.A. Economics	1993
Stanford University, Graduate School of Business, Palo Alto, CA, USA	Master of Business Administration	2001

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom. I further declare that:-

- there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 Part A and B above;
- I, my spouse, my dependents and as Karta of HUF, do not have any asset or liability, other than those mentioned in item 7 and 8 of Part A and items 8,9 and 10 of Part B above.

Verified at New Delhi this the ____ Day of March 2020


DEPONENT

Note:1.Affidavit should be filed latest by 3.00 PM on the last day of filing Nominations.

Note:2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First




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NOTARY DELHI 11/3/20

Class or before a Notary Public.

Note:3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note:4. The Affidavit should be either typed or written legibly and neatly.

Note:5. Each page of Affidavit should be signed by the Deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

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SIGN. ATTESTED

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NOTARY DELHI

11/20/2020

7 A (ii). DETAILS OF DEPOSITS IN BANK ACCOUNTS (FDRs TERM DEPOSITS AND ALL OTHER TYPES OF DEPOSITS INCLUDING SAVINGS ACCOUNTS). DEPOSITS WITH FINANCIAL INSTITUTIONS, NON-BANKING FINANCIAL COMPANIES AND COOPERATIVE SOCIETIES AND THE AMOUNT IN EACH SUCH DEPOSIT AS ON 09/03/2020

Jyotiraditya M. Scindia

<u>Sr.No.</u>	<u>Name of the Bank</u>	<u>Account No.</u>	<u>Amount (Rs.)</u>
1	Bank of Baroda, Mumbai	03830100001725	5,017,864.00
2	Bank of Baroda, Mumbai (PPF Account)	1313	4,326,466.00
3	State Bank of India, Delhi	10023819666	438,497.00
4	Bank of Maharashtra, Gwalior	20106083784	646,005.10
5	State Bank of India, Gwalior	10124115882	6,451.00
6	State Bank of India, Gwalior	38338150372	35,171.80
7	HSBC Private Bank, Delhi	166-328674-006	12,467,337.00
8	Barclays (GBP)	63233510 (£ 76302.85 x 95.53)	7,289,211.26
	Barclays (USD)	84482833 (---)	-
9	Kotak Mahindra Bank, Mumbai	09580020004243	1,248.97
			<u>30,228,252.13</u>

Privadarshini J. Scindia

1	Bank of Baroda, Mumbai	12920100002854	1.00
2	Bank of Baroda, Mumbai (PPF Account)	2579	504,378.00
3	HDFC Bank, Worli Branch, Mumbai	02401000129507	127,813.00
4	HDFC Bank, Churchgate Branch, Mumbai	50100055792740	30,300.50
			<u>662,492.50</u>

*** HUF of His Late Highness Sir J. M. Scindia**

1	Union Bank of India, Mumbai	317901010023591	189,679,385.79
2	Bank of Maharashtra, Gwalior	60027425529	313,900.00
3	BNP Paribas Securities Services, UK (Investment Pool a/c.)	0030106800 (£97800 x 95.53)	9,342,834.00
	(Income Pool a/c.)	0030106801 (£2816 x 95.53)	269,012.48
		0030106810 (---)	-
		0030106820 (---)	-
			<u>199,605,132.27</u>

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It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

Mahanaaryaman Rao Scindia

1	Kotak Mahindra Bank, Mumbai	7611464849	4,555.00
2	Bank of Baroda, Mumbai (PPF Account)	2592	654,780.00
3	HDFC Bank Ltd, Nariman Point, Mumbai	50100310038860	555,287.00
			<u>1,214,622.00</u>

Ananya Raje Scindia

1	Bank of Baroda, Mumbai	03830100011313	229,114.00
			<u>229,114.00</u>



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SIGN. ATTESTED
NOTARY DELHI
11/3/2020

7A (iii) DETAILS OF MOVABLE ASSETS

JYOTIRADITYA M. SC/INDIA

DETAILS OF INVESTMENTS IN BONDS, DEBENTURES, SHARES & UNITS IN COMPANIES/MUTUAL FUNDS AND OTHERS AND THE AMOUNTS AS ON 09/03/2020

S.No.	Mutual Fund	Purchase Date	Units	Purchase Price (Rs.)	Purchase Cost (Rs.)	NAT. Rate (09/03/2020) (Rs.)	Market Value (as on 09/03/2020) (Rs.)
1	HDFC Tax Saver-Regular-Growth (Folio No. 13012974)	23/09/2011	143.935	208.43	30,000	437.73	62,285
2	HDFC Liquid Fund-Direct Plan-Monthly Dividend (Folio No. 117497539)	24/10/2016	935.897	1,030.75	964,679	1,028.61	962,677
					994,679		1,024,961

Shares (Listed)

NIL

NIL

Shares (Unlisted)

Book Value

1	ARS Trustee Company Pvt. Ltd	31/05/2013	9,900	10.00	99,000		
		12/11/2019	39,600	10.00	396,000		
2	MUSTRUSTEE COMPANY Pvt. Ltd	31/05/2013	9,900	10.00	99,000		
		12/11/2019	39,600	10.00	396,000		
3	PRS Trustee Company Pvt. Ltd	31/05/2013	9,900	10.00	99,000		
		12/11/2019	39,600	10.00	396,000		
4	Ananya Rajee Tavern Pvt. Ltd	17/06/2013	9,900	10.00	99,000		
		12/11/2019	39,600	10.00	396,000		
5	Mahamaryaman Resort Pvt. Ltd	17/06/2013	9,900	10.00	99,000		
		12/11/2019	39,600	10.00	396,000		
6	Priyadarshini Rajee Resort Pvt. Ltd	17/06/2013	9,900	10.00	99,000		
		12/11/2019	39,600	10.00	396,000		
7	Earth Financial Advisors Pvt. Ltd	25/07/2013	100	10.00	1,000		
8	Moonrise Financial Advisors Pvt. Ltd	26/07/2013	100	10.00	1,000		
9	Shivaji Financial Advisors Pvt. Ltd	29/07/2013	100	10.00	1,000		
10	Scandia Investments Pvt. Ltd. (Bonus Pref. Sh.)	24/06/2013	9,942.624	65.00	-		
11	Indansat Pvt. Ltd. (Bonus Pref. Shares)	07/10/2013	1,149,632	10.00	-		
12	Deevriata Investments Pvt. Ltd. (Bonus Pref. Sh.)	28/06/2013	846,594	10.00	-		
					2,973,000		

PRIYADARSHINI L. SC/INDIA

S.No. Mutual Fund

1	UTI US 64 Bonds	Units	Units	Purchase Price (Rs.)	Cost (Rs.)	NAT. Rate (09/03/2020) (Rs.)	Market Value (as on 09/03/2020) (Rs.)
2	UTI MEP Fund	Units	403.00	10.00	4,030	10.00	4,030
		Units	400.00	10.00	4,000	99.55	39,812
							43,842

Shares (Listed)

NIL

NIL

Shares (Unlisted)

1	Gaekwad Investment Corpn. Pvt. Ltd	09/08/1990	750	100.00	75,000		
2	Shri Ishar Alloy Steels Ltd.	26/06/1998	562	10.00	5,620		
3	Indore Wire Company Ltd.	06/09/1992	1,500	10.00	15,000		
4	Euro Asia Equitech (India) Limited (E)	12/10/2009	14	5.00	70		
5	Euro Asia Equitech (India) Limited (Bonus Pref. Sh.)	01/07/2013	84	10.00	-		
6	ARS Trustee Company Pvt. Ltd	31/05/2013	100	10.00	1,000		
		12/11/2019	400	10.00	4,000		
7	MUSTRUSTEE COMPANY Pvt. Ltd	31/05/2013	100	10.00	1,000		
		12/11/2019	400	10.00	4,000		
8	PRS Trustee Company Pvt. Ltd.	31/05/2013	100	10.00	1,000		
		12/11/2019	400	10.00	4,000		

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9	Ananya Rajee Tavern Pvt. Ltd	17/06/2013	100	10.00	1,000	
10	Maharajaraman Resort Pvt. Ltd	12/11/2019	400	10.00	4,000	
		17/06/2013	100	10.00	1,000	
11	Paryadarshin Rajee Resort Pvt. Ltd	12/11/2019	400	10.00	4,000	
		17/06/2013	100	10.00	1,000	
12	The Baroda Rayon Corporation Ltd	12/11/2019	400	10.00	4,000	
		17/10/2006	4,620	10.00	46,200	
					171,890	

*** HUE OF HIS LATE HIGHNESS SIR J. M. SCINDIA**

S.No Investments

Shares (Listed)

1	ITC Limited	16/06/2006	30,510	1.00	30,510	
2	ITC Limited - Bonus	06/08/2010	30,510	1.00	-	
3	ITC Limited - Bonus	04/07/2016	30,510	1.00	-	
			91,530		30,510	

(A)

	NAV Rate	Market Value (Rs.)
	09/03/2020 (Rs.)	as on 09/03/2020 (Rs.)
	177.00	5,400,270
	177.00	5,400,270
	177.00	5,400,270
		16,200,810

Investments in foreign companies as on 01/01/2020 **

Bonds, Shares, Mutual Fund etc

1	International F 6.3% 14-251124	23/08/2017	9000000.00	112,379.00	95,227	95.53	9,097,035
2	JFC (Green Bond) 6.45% 15-100820	30/06/2016	5000000.00	54,573.00	52,950	95.53	5,058,314
3	RIT Capital Partners Plc	23/06/2011	2000.00	15,560.00	42,350	95.53	4,045,696
4	M&G Corporate Bond I Inc. Fund	19/06/2012	83000.00	30,053.00	34,768	95.53	3,321,387
5	Sarasin Thematic GBI Eq X Dis	19/01/2010	3582.78	14,715.00	38,782	95.53	3,704,844
6	Schlr Asian Alpha Plus Z Acc	23/08/2012	56000.20	30,884.00	61,488	95.53	5,873,949
7	Barrings Europe Sel TST Class I	23/08/2012	3233.61	57,197.00	138,463	95.53	13,227,370
8	Findlay PK American FD Sge. HED	24/06/2011	2240.94	65,150.00	158,121	95.53	15,105,299
9	TT Emerg Eqty GBP Cl H	08/09/2017	4761.08	55,000.00	60,066	95.53	5,738,105
10	Inv Jap Eq Core Shs - C (GBP HE)	03/02/2016	788.00	25,904.00	26,441	95.53	2,525,909
11	Gold Bullion Securities Ltd.	28/06/2010	525.00	42,932.00	56,556	95.53	5,402,795
					765,212		73,100,702

(B)

(A+B)

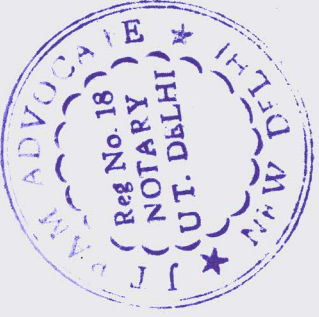
	89,301,512
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* Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

information regarding current valuation is awaited
ANANYA RAJEE SCINDIA

S.No	Mutual Fund	Purchase Date	Units	Purchase Price (Rs.)	Purchase Cost (Rs.)	NAV Rate (09/03/2020) (Rs.)	Market Value (09/03/2020) (Rs.)
1	HDFC Liquid Fund-Direct Plan-Monthly Dividend (Folio-8934126/80)	23/02/2019	5,496,584	1,028.12	5,651,131	1,028.61	5,653,863
2	HDFC Overnigh Fund - Direct - Growth	11/03/2019	835,365	2,914.89	2,435,000	2,963.43	2,475,547
3	Axis Liquid Fund - Direct Growth - (CE-DG)	12/13/2019	263,119	2,168.22	570,500	2,194.83	577,503
4	DSP Liquidity Fund - Direct Plan - Growth	12/16/2019	197,088	2,793.17	550,500	2,827.18	557,204
5	Mirae Asset Cash Management Fund - Direct Plan - Growth	12/13/2019	269,069	2,062.67	555,000	2,086.20	561,330
					9,762,131		9,825,448



SIGN. ATTESTED

NOTARY DEPUTY

7A (vii) Jewellery, Bullion and valuable things (give details of weight and value)*** HUF OF LATE H.H. SIR JIWAJIRAO M. SCINDIA
JEWELLERY AS ON 09/03/2020**

		<u>WGT. IN GMS</u>	<u>RATE (RS.)</u>	<u>* VALUE (RS.)</u>
a)	JEWELLERY	2,066.72	4,537.00	9,376,709
b)	GOLD ORNAMENTS	26,947.90	4,537.00	122,262,622.30
	LESS : 10% IMPURITIES			12,226,262.23
				110,036,360
c)	GOLD CUP (9 CARATS)	4,286.00	4537 X 9	1,701.38
			24	(RATE/GM)
	GOLD	33,300.62		126,705,183
		<u>WGT. IN KG</u>		
d)	SILVER UTENSILS	728.513	50,472.00	36,769,508
e)	SILVER CIGARETTE CASES			20,000
	SILVER	728.51		36,789,508
	TOTAL			163,494,692

Note: The rate of Gold and Silver is as per the rate as on 9th March, 2020

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It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

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SIGN. ATTESTED
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NOTARY DELHI
11/3/2020

**7 A (v) PERSONAL LOAN / ADVANCE GIVEN TO ANY PERSON OR
ENTITY INCLUDING FIRM, COMPANY, TRUST, ETC.
AND OTHER RECEIVABLES FROM DEBTORS AND
THE AMOUNT AS ON 09/03/2020**

Jyotiraditya M. Scindia

Sr. No.	Name	Rs.
1	Mrs. Yashodhara Raje Scindia	50,687
2	Mrs. Priyadarshini Raje Scindia	24,000
3	Samudra Mahal Premises Co-op. Soc. Ltd.	6,000
4	Samudra Mahal Premises Co-op. Soc. Ltd.	1,600,000
TOTAL		<u>1,680,687</u>



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NOTARY DELHI
 11/3/2020

7 A (viii) & 7 B (v) - Any other assets such as value of claims/interests (such as interest in property)

JYOTIRADITYA M. SCINDIA

Affiant claims exclusive rights title and interests in certain movable and immovable properties which is subject matter of on going legal suits bearing: -

- 1) Case No. 4A/2013 pending with District Court, Gwalior
- 2) Suit No. 105A of 2015 - pending before the District Court, Gwalior
- 3) Special Civil Suit No. 705/85 - pending with District Court, Senior Division, Pune
- 4) SC Suit No. 1861 of 1984 - pending with Mumbai High Court, Mumbai

The market value of claim cannot be ascertained as they are yet inchoate, unadjudicated claims of various properties in Delhi, Mumbai, Gwalior and Pune.

- 5) 10% Share valued at Rs. 13,47,873/- as on 31/03/2019 in MJS Enterprises, Partnership Firm
- 6) Beneficiary interest in the following discretionary Trusts
 - i) Trust Name - Priyadarshini Raje Trust - Assets: 9,900 shares of Shivali Financial Advisors Private Limited
 - ii) Trust Name - Mahanaaryaman J. Trust - Assets: 9,900 shares of Moonrise Financial Advisors Private Limited
 - iii) Trust Name - Ananya Raje Trust - Assets: 9,900 shares of Earth Financial Advisors Private Limited

PRIYADARSHINI J. SCINDIA

Beneficiary interest in the following discretionary Trust

Trust Name - Priyadarshini Raje Trust - Assets: 9,900 shares of Shivali Financial Advisors Private Limited

MAHANAARYAMAN RAO SCINDIA

Beneficiary interest in the following discretionary Trust

Trust Name - Mahanaaryaman J. Trust - Assets: 9,900 shares of Moonrise Financial Advisors Private Limited

ANANYA RAJE SCINDIA

Beneficiary interest in the following discretionary Trust

Trust Name - Ananya Raje Trust - Assets: 9,900 shares of Earth Financial Advisors Private Limited



* HUE OF HIS LATE HIGHNESS SIR J. M. SCINDIA

ANNEXURE V

7 B (i) DETAILS OF IMMOVABLE ASSETS WITH APPROXIMATE MARKET VALUE AS ON 09/03/2020

S.No.	Particulars	Survey Nos.	Area (approx.)	Approx. Market Value (Rs.)	Remarks
<u>Agricultural Lands</u>					
1	Open lands within Jai Vilas compound including common roads	---	40.00 Acres	1,800,000,000 }	Inherited
2	Land at Srigonda, Maharashtra	97	19.27 Acres	2,890,500 }	
3	Land at Limpengaon, Maharashtra (not in possession)	181, 185/1 & 185/2	53.50 Acres	8,025,000 }	
			112.77 Acres	1,810,915,500 }	

7 B (iv) DETAILS OF IMMOVABLE ASSETS WITH APPROXIMATE MARKET VALUE AS ON 09/03/2020

S.No.	Particulars	Survey Nos.	Constructed Area in sq. ft. (approx.)	Total Area in sq. ft. (approx.)	Approx. Market Value (Rs.)	Remarks
<u>Residential Properties</u>						
1	Rani Mahal/Jija Ashish	NA	35,000.0	80,000	297,600,000 }	Inherited
2	Hiranvan Kothi	NA	7,850.0	70,000	260,400,000 }	
3	Racket courts	NA	3,896.4	4,675	17,391,000 }	
4	Shanti Niketan	NA	8,500.0	50,000	186,000,000 }	
5	Choti Vishranti	NA	9,751.0	40,000	148,800,000 }	
6	Vijay Bhawan	NA	11,206.0	55,000	204,600,000 }	
7	Picnic spot/Bhoot Bangla	NA	2,111.0	2,533	9,423,000 }	
8	Railway Carriage/Ghanti Char	NA	2,100.0	2,520	9,374,000 }	
9	Electric Power House/Roshani Char	NA	2,200.0	2,640	9,821,000 }	
10	Stables/Tabela	NA	3,523.0	4,227	15,724,000 }	
			86,137.4	311,595	1,159,133,000 }	

Total Market Value of Immovable Assets

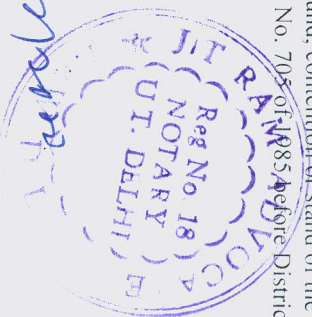
2,970,048,500

* Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

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SIGN. ATTESTED

NOTARY DELHI



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Sr. No. 7 B (iv) DETAILS OF IMMOVABLE ASSETS AS ON 09/03/2020

JYOTIRADITYA M. SCINDIA

<u>S.No.</u>	<u>Particulars</u>	<u>Date of Purchase</u>	<u>Location</u>	<u>Survey/Unit Number</u>	<u>Area in Sq.ft</u>	<u>Cost (Rs.)</u>	<u>Approximate Market Value (Rs.)</u>	<u>Remarks</u>
iv	<u>Residential Building</u>							
	Flat at Samudra Mahal	30/06/1979	Mumbai	228	1,860 builtup	415,778	167,400,000	
	Flat at Samudra Mahal	07/08/2005	Mumbai	227	1,693 builtup	4,400,000	152,370,000	Inherited
						<u>4,815,778</u>	<u>319,770,000</u>	

SIGN. ATTESTED

NOTARY DELHI

11/3/2020²⁴

**8 (i) LOAN OR DUES TO ANY OTHER INDIVIDUALS / ENTITY
OTHER THAN BANK / FINANCIAL INSTITUTIONS AS ON 09/03/2020**

Jyotiraditya M. Scindia

Sr. No.	Name	Rs.
1	Yes Capital (India) Pvt. Ltd. (Security Deposit)	2,700,000
		<u>2,700,000</u>

Priyadarshini J. Scindia

Sr. No.	Name	Rs.
1	Smt. Asha Raje Gaekwad (mother) (Personal Loan)	50,000
2	Mr. Jyotiraditya M. Scindia (Spouse) (Personal Loan)	24,000
		<u>74,000</u>



SIGN. ATTESTED
NOTARY DELHI
17/3/2020

[Signature]

[Signature]

**LOK SABHA SECRETARIAT
(MSA BRANCH)**

FAX: 23010756/23017167

ANNEXURE VIII
PARLIAMENT HOUSE ANNEXE,
NEW DELHI-110001

No.: 160223/16-LS/MSA/LSS/2019-2020

Dated : 06.03.2020

PROVISIONAL NO DUES CERTIFICATE

This is to certify that the following 'dues' are outstanding towards **Shri Jyotiraditya M. Scindia, Ex-MP** as per the information received from various Branch of Lok Sabha Secretariat and allied agencies :

1.	Parliament Library	:	No Dues against the Hon'ble member Shri Jyotiraditya M. Scindia, Ex-MP IC-160223 (as on 06.03.2020).
2.	Computer (HW) Management Branch	:	As ascertained from the relevant registers in the HW Unit, as on 06.03.2020, there is no outstanding against Shri Jyotiraditya M. Scindia, MP (16th Lok Sabha) (IC-160223) in respect of computer equipment under the 'Scheme of Financial Entitlement of Members for Purchase of Computer Equipment' during 16 th Lok Sabha as well as any previous Lok Sabh. (as on 06.03.2020).
3.	Computer (SW) Management Branch	:	Nothing is dues (as on 06.03.2020).
4.	Estate Office	:	It is certified that a sum of NIL is outstanding in the name of Shri Jyotiraditya M. Scindia, Ex-MP , IC No. 160223, for Accommodation No. 27 Safdarjung Road, New Delhi on account of Rent and other charges upto the date of it's vacation. (as on 06.03.2020).
5.	NDMC	:	As per DCR record nothing is dues on account of electric/water charges against Shri Jyotiraditya M. Scindia, Ex-MP (16th Lok Sabha) I.C. No.160223 upto billing cycle Aug.-2019 (date of disconnection 15.07.2019) in r/o under mentioned premises: 1 Bungalow No. 27, Safdarjung Road, New Delhi with Sr. Qtr. 1 & 2. (Con. No. 6409743, 6409744, 6409745, 6409746, 6409747, 6409748, 6409749). (as on 06.03.2020)
6.	BSNL/ MTNL	:	1. Certified that no dues are outstanding against Shri Jyotiraditya M. Scindia, Ex-MP (16th Lok Sabha, IC No. 160223) in respect of the official MP category telephones (0751-2321101 & 9425136182) provided at BSNL Service area as per the records of this Office. (as on 06.03.2020). 2. Certified that no MTNL dues are outstanding against Shri Jyotiraditya M. Scindia, Ex-MP, 16th Lok Sabha from Madhya Pradesh in respect of the official MP category telephones provided by MTNL. (as on 06.03.2020).
7.	CPI Cell	:	No dues outstanding against Sh. Jyotiraditya M. Scindia, Ex-MP (16th Lok Sabha, IC No. 160223) . (as on 06.03.2020).
8.	Publication Branch(PH)	:	As per records, no dues in the name of Shri Jyotiraditya M. Scindia, Ex-MP (16th Lok Sabha) upto 06.3.2020.
9.	Committee Branch Finance	:	As per record of the Standing Committee on Finance Branch . There is no pending dues against Shri Jyotiraditya M. Scindia, Ex-MP (16th Lok Sabha, IC 160223) as on date. (as on 06.03.2020).

The final 'No Dues' certificate will be issued after the aforesaid agencies provide to MSA Branch Nil certificate.

SIGN. ATTESTED

NOTARY DELHI



EXECUTIVE OFFICER
Lok Sabha Secretariat
New Delhi

Executive Officer
Lok Sabha Secretariat
New Delhi

Sunita
06.03.2020

LOK SABHA SECRETARIAT
(MSA BRANCH)

PARLIAMENT HOUSE ANNEXE,

FAX: 23010756/23017167

NEW DELHI-110001

No.: 160223/16-LS/MSA/LSS/2019-2020

Dated : 11.03.2020

TO WHOM SO EVER IT MAY CONCERN

This is to certify that "No Dues" are outstanding against Shri Jyotiraditya M. Scindia, Ex-MP (16th Lok Sabha) IC NO. 160223 as per the information received from the various Branches of Lok Sabha Secretariat and other allied agencies like MTNL/BSNL, NDMC and Directorate of Estates.



Executive Office
Lok Sabha Secretariat
New Delhi.

Executive Officer
Lok Sabha Secretariat
New Delhi

SIGN. ATTESTEL

NOTARY DELHI

